

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Crl.) 1284/2001
(From the judgement and order dated 16/11/2000 in CRLA 993/80
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

JAI PAL & ORS.

Petitioner (s)

VERSUS

STATE OF U.P.
(With appln. for exemption from filing O.T.)

Respondent (s)

Date : 03/04/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE U.C. BANERJEE

For Petitioner (s)

Mr. Goodwill Indeevar,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J.

.SP2

Learned counsel submitted that petitioners have
surrendered and proof thereof has been filed. He requests some
time to file additional documents. List after 3 weeks.

.SP1

(N.K. Goel)
Court Master

(H.K. Bhatia)
Court Master